

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI
COMPANY APPEAL (AT) NO.323 OF 2018

In the matter of:

Axestrack Software Solutions Pvt Ltd

Appellant

Versus

Harman Singh Arora & Ors

Respondents

For Appellant:Dr. U.K. Chaudhury, Ms Manisha Chaudhury, Mr. Dhruv Gupta, Mr Pratham Soni, Advocates.

For Respondent:Mr. Jatin Mongia, Mr. Dhruv Suri, Mr. Animesh Tomar and Mr. Nikhil Issar, Advocates.

And

COMPANY APPEAL (AT) NO.243 OF 2019

In the matter of:

Axestrack Software Solutions Pvt Ltd

Appellant

Versus

Harman Singh Arora & Ors

Respondents

For Appellant:Dr. U.K. Chaudhury, Ms Manisha Chaudhury, Mr. Dhruv Gupta, Mr Pratham Soni, Advocates.

For Respondent:Mr. Jatin Mongia, Mr. Dhruv Suri, Mr. Animesh Tomar and Mr. Nikhil Issar, Advocates.

ORDER

18.09.2019- Heard learned counsel for the parties in both the appeals.

Judgement Reserved.

2. Written submissions filed by Respondent are taken on record. Learned counsel for the appellant may file written submissions not exceeding three pages within three days.

(Justice Bansi Lal Bhat)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

Bm/nn